

SHRI H. D. RAJAH (Madras) : Sir, I want to bring to your notice an important matter.

MR. CHAIRMAN : I will come to that.

## MESSAGE FROM THE HOUSE OF THE PEOPLE

### APPROPRIATION (No. 3) BILL, 1952

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Appropriation (No. 3) Bill, 1952 which has been passed by the House at its sitting held on the 12th December 1952."

The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the "Constitution of India."

Sir, I lay the Bill on the Table,

### RESULTS OF ELECTIONS

MR. CHAIRMAN : There is only one candidate for election to the Central Silk Board. I hereby declare that Shri Shyam Dhar Misra is duly elected to the said Board.

There is only one candidate for election to the Central Advisory Committee of the National Cadet Corps. I hereby declare that Col. Pir Mohammed Khan is duly elected to the said Committee.

### REQUEST FOR RAISING FUND FOR CYCLONE SUFFERERS IN SOUTH INDIA

SHRI H. D. RAJAH (Madras) : Sir, recently a severe catastrophe has overtaken Tamil Nad in the form of an unprecedented cyclone. The Leader of the Council the other day gave certain details ; since then tragic news has come that about 500 people had died and rupees ten crores worth of property has been lost. The Governor

of Madras has opened a Fund for their relief. As a token of sympathy towards those distressed people, may I suggest to you, Sir, that you open a Fund here and, as a tangible support of our help to them, we all contribute our one day's wages towards their relief, so that, including your wages and our wages.....

SHRI C. G. K. REDDY (Mysore) : Wages ?

SHRI H. D. RAJAH : Yes, I call them wages because we are all workers. Our one day's wages can go to that fund and that money can be sent to the Governor of Madras. That is my humble suggestion, Sir, and I hope that you will seriously take up the matter and give the suffering humanity relief to some extent.

### PERSONAL EXPLANATION BY JANAB M. MUHAMMAD ISMAIL SAHEB

JANAB M. MUHAMMAD ISMAIL SAHEB (Madras) : On a matter of personal explanation, Sir. Sir, in a question that was raised and the answer given the name of the Muslim League was brought in. In that connection, I want to say, Sir, that whatever talks took place between the Congress and the Muslim League, whatever dealings there had been between the Congress and the Muslim League, they were purely on the initiative of the Congress and Muslim League and there was none else, nobody from outside and, least of all, any foreigner or any Pakistani. Sir, in this matter, I have got personal knowledge and I say, Sir, that there was absolutely no intercession of any Pakistani in this matter, least of all Abdul Satar Sait whose movements were never known to me at that time. Even now I am not in the know of his movements in the country. Another statement which the Government made was that the dealings were objectionable.....

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : On a point of order, Sir,